

**Central Administrative Tribunal
Madras Bench**

OA 310/00307/2015

Dated Thursday the 27th day of June Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

Vidavaluru Prem Kumar
No. n-24, Type A
BSNL Staff Quarters
Vyasar Nagar
Perambur, Chennai – 39. ... Applicant

By Advocate M/s. R. Rajesh Kumar

Vs.

1. The Chief General Manager
BSNL, Chennai Telephones
78, Purasaiwakkam High Road
Chennai 600 010.

2. The General Manager (NOW-North)
BSNL, Chennai Telephones
Flower Bazaar Exchange Bldg, 6th Floor
1, NSC Bose Road, Chennai 1. ... Respondents

By Advocate Mr. K. Parameshwari

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To quash the impugned suspension order bearing No. Sr.GM(N)/Disc.Pro/VP/2015/7, dated 06.02.2015 issued by the 2nd respondent”

2. When the matter came up for hearing, learned counsel for the respondents submit that the Disciplinary proceeding is over and the applicant is already dismissed from service and accordingly the OA has become infructuous.
3. Learned counsel for the applicant agrees to the statement made by the learned counsel for the respondents.
4. Recording the above statement, the OA is dismissed as infructuous.

(T. Jacob)
Member(A)
AS

27.06.2019

(P. Madhavan)
Member (J)